COURT-II IN THE APPELLATE TRIBUNAL FOR ELECTRICITY

(Appellate Jurisdiction)

IA NO. 281 OF 2018 IN DFR NO. 392 OF 2018

Dated: 17th April, 2018

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member

Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

M/s S D Bansal Iron and Steel Private Limited & Ors. Appellant(s)

Vs.

Madhya Pradesh Electricity Regulatory Commission & Respondent(s)

Ors.

Counsel for the Appellant(s) : Mr. Anand K. Ganesan

Ms. Swapna Seshadri Mr. Ashwin Ramanathan

Counsel for the Respondent(s) : Mr. Parinay Deep Shah for R-1

Mr. Ganesan Umapathy Mr. Aditya Sing for R-2 to 5

ORDER IA NO. 281 OF 2018

(Application for condonation of delay in filing the appeal)

Mr. Parinay Deep Shah, Learned Counsel appears on behalf of Respondent No. 1 and Mr. Ganesan Umapathy, Learned Counsel appears on behalf of Respondent No. 2 to 5.

Mr. Paninay Deep Shah, Learned Counsel appearing for the first Respondent prays for one week's time to file reply to the IA No. 281 of 2018.

Submission made by the Learned Counsel appearing for the first Respondent, as stated above, is placed on record.

One week's time is granted to the Learned Counsel appearing for the first Respondent to enable him to file reply to the IA No. 281 of 2018, on or before 25.4.2018, after serving copy on the other side.

List this matter on <u>27-4-2018</u>, as agreed by the Learned Counsel appearing for both the parties.

(S. D. Dubey)
Technical Member

(Justice N. K. Patil) Judicial Member

tpd/kt